

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.213- IA/1307(AHM)2023
in
C.P.(IB)/175(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Sintex Plastics Technology Ltd

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Kamil Lokhandwala, Adv.
For the Respondent :
For the RoC : Ms. Vipal Solanki, Adv.

ORDER

A reply/ report has been filed by RoC on 03.05.2024 vide inward diary no. R191. The same is taken on record. However, the counsel appearing for the applicant/RP submits that he has filed withdrawal purshish dated 10.05.2024. Hard copy of which is yet to be filed. However based upon the e-filed document withdrawal is allowed in terms of what is stated in Para 2 of withdrawal purshish.

Accordingly, **IA/1307(AHM)2023** is dismissed as withdrawn with liberty.

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SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)